



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu

Notification
Jammu, the 21st December, 2017

SRO 521.- In pursuance of the cabinet decision No.199/12/2017; Dated:23/10/2017, the Government in order to provide budgetary support to the existing eligible manufacturing units operating in the state of Jammu and Kashmir hereby notifies the following scheme for providing budgetary support to the manufacturing units in the shape of 42% of the Central Tax paid under Central Goods and Services Act 2017 after adjustment of the input tax credit.

1. SHORT TITLE AND COMMENCEMENT

The scheme shall be called as **Jammu and Kashmir Reimbursement of Central Taxes for promotion of Industries in the State of Jammu and Kashmir**. The said Scheme shall come into operation w.e.f. 08.07.2017 for an eligible unit and shall remain in force till the scheme namely "**Budgetary Support under Goods and Services Tax regime to the Industrial Units located in States of Jammu and Kashmir, Uttarakhand, Himachal Pradesh and North East including Sikkim**" dated: the 5th of October, 2017 announced by Government of India is in operation.

OBJECTIVE

The State Government in recognition of the hardships arising due to withdrawal of remission from payment of Value Added Tax has decided that it would provide budgetary support to the eligible units by way of reimbursement of 42% of the Central Tax paid through debit in the cash ledger account maintained by the unit under Goods and Services Tax Act.

2. DEFINITIONS

- 2.1 **Eligible Manufacturing unit'** means a unit which avails the benefit of 58% reimbursement under Central Scheme namely **Budgetary Support under Goods and Services Tax regime to the Industrial Units located in States of Jammu and Kashmir, Uttarakhand, Himachal Pradesh and North East including Sikkim** dated: the 5th of October, 2017.

